

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 1 of 2011**

**Dated : 16<sup>th</sup> May, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**DPSC**

**... Appellant(s)**

**Versus**

**West Bengal Electricity Regulatory Commission**

**....Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Atul Shankar Mathur & Ms. Shruti Verma**

**Counsel for the Respondent(s):**

**Mr. C.K. Rai & Mr. Pratik Dhar**

**ORDER**

The learned counsel for the Appellant submits that since the reply has been filed by the Commission today, they seek some time for filing the Rejoinder.

As agreed by the learned counsel for the parties, post the matter on **19.07.2011**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/KS**